

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. IA/2595/2022 IA/2838/2022 IA/2698/2023 IA/829/2024 IN C.P.
(IB)/4309(MB)2018

IN THE MATTER OF

Grv Steels Private Limited

Vs

Nirmangold Alloy Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Adv. Aniruth Purusothaman (PH)
For the Respondent in IA/2595/2022, IA/2838/2022: Adv. Rahul Darji (VC)
For the Applicant in IA/829/2024: Adv Manoj Mishra (VC)
For One of the Creditors: Mr. Sunil Somvanshi (PH)

ORDER

I.A. 2595/2022

The Ld. Counsel for the respondent submits that the arguing counsel is in personal difficulty, hence, prays for adjournment. In view of the request made, adjourned to **07.06.2024** for arguments.

I.A. 2838/2022

The present I.A. is pending since 2022. Therefore, we deem it appropriate to grant one last and final opportunity to the respondent to file the reply on or before

10.05.2024 by serving an advance copy to the Ld. Counsel for the RP. Adjourned to **07.06.2024 for arguments.**

I.A. 2698/2023

After having advanced the arguments, the Ld. Counsel for the applicant prays for time to file the written submissions. In view of the request made, adjourned to **04.06.2024.**

I.A. 829/2024

On the request of the Ld. Counsel for the applicant, adjourned to **07.06.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)